

इसके कारण पेश आ रही कठिनाइयों की और दिलाया था तथा उसकी जांच कराने की मांग की थी; और

(ख) यदि हां, तो सरकार इस संबंध में क्या उपचारी उपाय करने का विचार रखती है?

कृषि मंत्री राव बीरेन्द्र सिंह) :
(क) तथा (ख) माननीय संसद् सदस्य श्री हुकमदेव नारायण यादव ने स्वयं केन्द्रीय कृषि मंत्री को स्वराज सरताज ट्रैक्टर में कथित खामियों के बारे में लिखा है। यह ट्रैक्टर पंजाब सरकार द्वारा संबंधित मससं पंजाब ट्रैक्टर्स लिमिटेड द्वारा जो एक संयुक्त क्षेत्र का उद्यम है, विनिर्मित किया गया है। उन्होंने अपने ट्रैक्टर को बदलने को कहा है। कृषि मंत्री ने उनके पत्र की पावती भेज दी है। तथापि, मूल रूप से यह माननीय संसद् सदस्य तथा फर्म का आपसी वाणिज्यिक मामला है। ट्रैक्टर के इस मॉडल के बारे में किसानों से कोई विशिष्ट शिकायत नहीं मिली है। इसके अतिरिक्त ट्रैक्टरों के विनिर्माण का विषय उद्योग मंत्रालय को सौंपा गया है जिसके साथ इस विषय पर किसी भी प्रकार का पत्राचार किया जा सकता है।

राष्ट्रीय बीज निगम द्वारा सप्लाई किये गये खराब बीज

342. श्री हुकमदेव नारायण यादव : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 1983-84 के वर्ष में राष्ट्रीय बीज निगम द्वारा सप्लाई किये गये गेहूं के बीजों की अंकुरण क्षमता बहुत कम थी जिसके कारण बिहार के किसानों को दोबारा बुझाई करनी पड़ी थी; और

(ख) राष्ट्रीय बीज निगम द्वारा सप्लाई किये गये बीजों के खराब होने के क्या कारण हैं तथा उसके लिए कोन-कोन अधिकारी जिम्मेदार हैं?

कृषि मंत्री (राव बीरेन्द्र सिंह) :

(क) कृषि मंत्रालय तथा राष्ट्रीय बीज निगम को रबी 1983-84 के दौरान राष्ट्रीय बीज निगम द्वारा बिहार को गेहूं के कम अंकुरण वाले बीज सप्लाई करने के बारे में बिहार के किसी भी स्रोत से कोई शिकायत नहीं मिली है।

(ख) प्रश्न ही नहीं होता।

Rice and wheat supplied to States under NREP

343. SHRIMATI KANAK MUKHER JEE: Will the Minister of RURAL DEVELOPMENT be pleased to state the total quantum of rice and wheat separately supplied by the Centre to different States under the National Rural Employment Programme during the years 1981-82, 1982-83 and 1983-84?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARI NATH MISHRA):

A statement indicating the quantity of foodgrains—wheat and rice actually supplied under National Rural Employment Programme during the years 1981-82, 1982-83 and 1983-84 is enclosed. [See Appendix CXXX, Annexure No. 5]

Self-Financing Scheme in Saket

344. DR. BAPU KALDATE: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that over 64 flats have been completed by the D.D.A. under the Self-Financing Scheme in Saket;

(b) whether it is a fact that all the allottees in Saket paid the fourth instalment for their flats in October, 1982;

(c) whether these completed flats have been allotted out of turn to various V.I.Ps- including the sister of a DDA official; and

(d) if so, what are the reasons for not allotting these flats to applicants who have paid all the instalments as far back as one and half year ago?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS AND IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b) Yes.

(c) DDA has reported that flats have been allotted in accordance with the normal procedure relating to change of locality and out of turn allotments.

(d) Does not arise.

Sethusamudram Canal Project

345. SHRI M. KALYANASUNDARAM; Will the Minister of SHIPPING AND TRANSPORT be pleased to refer to the reply to Unstarred Question 2674 given in the Rajya Sabha on the 23rd March, 1984 and state:

(a) whether his ministry have examined the report of the Expert Committee set up for construction of the Sethusamudram Ship Canal Project and have taken a decision in the matter;

(b) if so what are the details in this regard;

(c) what is the present stage of the proposal for construction of the project; and

(d) what are the anticipated advantages of this project for shipping movement and for defence?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI): (a) to (d) The Report of the Expert Committee is under the consideration of Government and all aspects of the project

including the anticipated advantages etc. are under examination.

Strike by port and dock workers

346. SHRI NAND KISHORE BHATT; SHRI SYED RAHMAT ALI; SHRIMATI MAIMOONA SULTAN;

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the dock workers' strike in the been Called

(b) if so on what terms; and

(c) what is the extent of loss suffered by Government as a result of this strike?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI): (a) Yes The strike, by the Port and Dock workers was called off from the midnight of 10/11-4-1984.

(b) The main benefits, which are envisaged in the wage settlement signed on 11-4-1984 are uniform increase of Rs. 91 in pay to all employees on rolls as on 31-12-1983 and 1-1-1984, revision of pay scales by merger of Dearness Allowance of Rs. 59 in pay, fitment at next higher stage, in revised pay scale if there is no corresponding stage, grant of two additional increments in the revised scale, grant of House Rent Allowance in a phased manner during the period of four years of settlement at rates ranging from 10 per cent to 30 per cent depending on the classification of the cities, 50 per cent increase in washing allowance and revision of existing piece-rates/incentive rates and special pays and special allowances by 14 per cent.

(c) It is not possible to quantify the loss to the Government and the country's economy as a result of the strike.

Exodus of Tamils from Sri Lanka

347. SHRIMATI RATAN KUMARI; Will the Minister of EXTERNAL AFFAIRS be pleased to state: